

# HIMACHAL PRADESH ELECTRICITY REGULATORY COMMISSION, SHIMLA

## NOTIFICATION

Shimla the 31<sup>st</sup> March, 2023.

**No. HPERC/151/Vol-III.-** In exercise of powers conferred under clause (g), (zg) and (zl) of Sub-section (2) of Section 181, clause (g) of Sub-section (1) of Section 86 and Sub-section (1) of Section 92 of the Electricity Act, 2003 (Act No. 36 of 2003), read with Section 21 of the General Clauses Act, 1897 (Act No. 10 of 1897), and all other powers enabling it in this behalf, after previous publication the Himachal Pradesh Electricity Regulatory Commission make the following Regulations further to amend the Himachal Pradesh Electricity Regulatory Commission (Conduct of Business) Regulations, 2005, namely:-

### REGULATIONS

- 1. Short title and commencement.-** (1) These Regulations may be called the Himachal Pradesh Electricity Regulatory Commission (Conduct of Business) (Thirteenth Amendment) Regulations, 2023.  
(2) These Regulations shall come into force from the date of their publication in the Rajpatra, Himachal Pradesh.
- 2. Amendment of the Schedule.-** In the Schedule i.e “Fee Structure” annexed to the Himachal Pradesh Electricity Regulatory Commission (Conduct of Business) Regulations, 2005, the following shall be substituted, namely-
  - (1) in column 4, against serial No. 1 for the figure and word “1 lakh”, the figure and word “3 lakh shall be substituted.
  - (2) in column 4, against serial No. 2-
    - (a) in item (i) for the figure and word “125 lakh”, the figure and word “150 lakh” shall be substituted;
    - (b) in item (ii) for the figure and sign “0.035 %”, figure and sign “0.045%” shall be substituted; and
    - (c) in item (iii) for the figure and word “2 lakh”, the figure and word “3 lakh” shall be substituted;
  - (3) in column 4, against serial No.3-
    - (a) for item (a)(i) , the following shall be substituted, namely:-  
“50 lakh plus 50,000/- for every additional 1.00MW or part thereof in excess of 25MW, subject to the maximum 150 lakh under this item” ;
    - (b) for item (b) (i), the following shall be substituted, namely:-  
“(i) 60,000/- per 100kW or part thereof subject to a maximum of 10 lakh” ;

- (c) in item (b) (ii), for the figure and word “15 lakh”, the figure and word “18 lakh” shall be substituted; and
- (d) in item (b) (iii), for figure and word “15 lakh”, the figure and word “18 lakh” and for figure and sign “40,000/-”, the figure and sign “50,000/-” shall be substituted;
- (4) in column 4, against serial No. 4 for the figure and word “25 lakh”, the figure and word “35 lakh” and in “Note”, for the figure and word “15 lakh”, the figure and word “20 lakh” shall be substituted;
- (5) in column 4, against serial No. 5 for the figure and word “0.035 percent”, the figure and word “0.045 percent” shall be substituted;
- (6) in column 4, against serial No. 6 for the figure and word “30 lakh”, the figure and word “40 lakh” shall be substituted;
- (7) in column 4, against serial No. 7 -
- (a) in item (i) for the figure and sign “25,000/-”, the figure and sign “35,000/-” shall be substituted;
- (b) in item (ii) for the figure and sign “75,000/-”, the figure and sign “90,000/-” shall be substituted;
- (c) in item (iii) for the figure and word “1.5lakh”, the figure and word “1.75 lakh” shall be substituted;
- (8) in column 4, against serial No. 8 for the figure and word “10 lakh”, the figure and word “12 lakh” shall be substituted;
- (9) in column 4, against serial No. 9 for the figure and sign “20,000/-”, the figure and sign “35,000/-” shall be substituted;
- (10) in column 4, against serial No. 9A-
- (a) in item (i) for the figure and word “10 lakh”, the figure and word “12 lakh”, shall be substituted;
- (b) in item (ii) for the figure and word “15 lakh”, the figure and word “18 lakh”, shall be substituted;
- (c) in item (iii) for the figure and word “5 lakh”, the figure and word “10 lakh”, shall be substituted;
- (d) in item (iv) for the figure and word “2 lakh”, the figure and word “3 lakh”, shall be substituted; and
- (e) in item (v) for the figure, sign and words “25,000/- per petition”, the figure, sign and words “35,000/- per petition” shall be substituted;
- (11) in column 4, against serial No. 10-
- (a) in item (i)(a) for the figure and word “3 lakh”, the figure and word “4 lakh”, shall be substituted;
- (b) in item (i)(b) for the figure and word “2 lakh”, the figure

- and word “3 lakh”, shall be substituted;
- (c) in item (i)(c) for the figure and sign “20,000/-”, the figure and sign “25,000/-”, shall be substituted;
- (d) in item (ii) for the figure and sign “10,000/- per MW/-”, the figure and sign “25,000/- per MW” shall be substituted;
- (12) in column 4, against serial No. 11, for figure and sign “1,000/-”, figure and sign “1,500/-” shall be substituted.
- (13) in column 4, against serial No. 12, for figure and sign “10/-”, figure and sign “15/-” shall be substituted.
- (14) in column 4, against serial No. 13-
- (a) in item (a) for the figure and word “2 lakh” and “4 lakh”, the figure and word “2.50 lakh” and “5 lakh” respectively shall be substituted; and
- (b) in item (b) for the figure and word “2 lakh”, the figure and word “2.5 lakh”, shall be substituted.
- (15) in column 4, against serial No. 13A- in item (i) for the figure and sign “2,500/-”, the figure and sign “3,000/-”, shall be substituted; and
- (16) in column 4, against serial No. 14, for the figure and sign “5,000/-”, the figure and sign “10,000/-”, shall be substituted.
- (17) in column 4, against serial No. 17, for the figure and sign “30,000/-”, the figure and sign “40,000/-”, shall be substituted.

By order of the Commission

Sd/-  
**Secretary**